

**HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Jammu)**

**All Principal District & Sessions Judges,
UTs. of J&K/Ladakh.**

No: 20890-2010/95 Dated: 16/12/2020

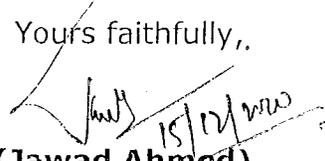
Subject: Standard Meta Data Forms for District Courts and High Court.

Sir,

Vide this Registry communication No.2129/GS dated 18-04-2017, a copy of Meta Data Format meant for the District Courts was forwarded to you with the request to give wide publicity and circulate the same amongst the Litigants/Lawyers, who shall be required to fill up the said format with complete details while filing new cases before the Courts. However, Hon'ble the Chief Justice (Acting) while reconsidering the subject matter has been pleased to **withdraw** the aforesaid direction forthwith, with further direction that the requisite information on this count be obtained on Index or Memo of the parties.

In the aforesaid backdrop, I am desired to request you to implement the aforesaid directions in letter and spirit.

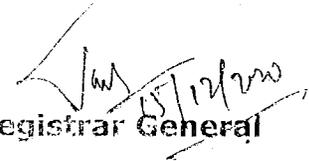
Yours faithfully,,


(Jawad Ahmed)
Registrar General

No: 20911-915/95 Dated: 16/12/2020

Copy to:-

- 1) Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu.
- 2) Secretary to Hon'ble Mr. Justice _____
...for information of their Lordship's.
- 3) Registrar Computers, High Court of J&K, Jammu for information.
- 4) CPC e-Courts, High Court of J&K, Jammu for information and with the request to upload the same on the official website of J&K High Court for information of all concerned.


Registrar General